

Single Bench

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.114/2014  
CA-1565/2015  
IA-72/2016  
IA-60/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> August, 2017, 10.30 A.M

Name of the Company		Usha Kumar & Anr. -Versus- Kumar Techno Refractories Mfg Co. Pvt.Ltd & Ors		
Under Section		397/398 O & M		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	/ Signature with date

Rajib Rath (Advocate)  
For Respondent 2,3 and 8

Rajib Rath

1. Swapne Choskey Adv

2. Siddhenth Shome Adv

11/8/2017

11.08.2017 – C.P. No. 114 / 2014 C.A. 1565 / 2015 I.A. 72 / 2016 I.A. 60 / 2017  
Usha Kumar & Anr. –Versus- Kumar Techno Refractories Mfg Co. Pvt. Ltd. &  
Ors.

ORDER

Ld. Lawyer on behalf of the Petitioners as well Respondents are present.

Pursuant to order dated 08.02.2017 passed in I.A. No. 72 / 2016 in the instant C.P, both the parties have given their consent for Special Officer to be appointed by the Tribunal itself and the remuneration and other allowances payable to the Special Officer would be shared on 50:50 basis by the Petitioners as well as Respondents.

The name of Mr. A.K. Labh, Company Secretary, FCS, ACMA (ICAI), having office at 40, Weston Street, 3<sup>rd</sup> Floor, Kolkata-700013, India Mobile No- 9830055689, Email. [aklabh@aklabh.com](mailto:aklabh@aklabh.com) / [aklabhcs@gmail.com](mailto:aklabhcs@gmail.com) is proposed to be appointed as Special Officer with regard to Respondent No. 1 Company i.e. Kumar Techno Refractories Manufacturing Company Pvt. Ltd.

The duties of the Special Officer are as follows: -

- (i) signing of cheques necessary for the maintenance and operation of the respondent no. 1 company;
- (ii) to maintain and up-date the accounts of the company;

(iii) to fulfill the statutory and other obligations of the respondent no. 1 company and preparation of planned action for resuming normal operation of the respondent no. 1 company with a defined time frame.

Prior to performing the aforementioned assigned duties, the Special Officer is directed to submit a report with regard to the present status of the company by the next date.

Meanwhile, office is directed to make a communication with the proposed Special Officer forthwith in respect of his consent and remuneration / fee.

Let a copy of the order be sent to the petitioner as well as respondent for needful.

Let the case be listed on 12.09.2017.

*Sol/-*  
(MANORAMA KUMARI)  
MEMBER (J)